

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PAMI METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pami Metals Private Limited
2.	Date of incorporation of corporate debtor	10/03/1989
3.	Authority under which corporate debtor is incorporated / registered	ROC-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106WB1989PTC 046439
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 22, Biplabi Trilakya Maharaj Sarani, (Brabourne Road), 3rd Floor, Kolkata Wb 700001. Factory Premises: 1) Sankrail industrial park Dhulagarh Sankrail Howrah 711302 2) Plot No 712,713,714 Waghodia GIDC, Vadodara, Gujrat.
6.	Insolvency commencement date in respect of corporate debtor	03/11/2021
7.	Estimated date of closure of insolvency resolution process	01/05/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitendra Lohia Regn.No:IBBI/IPA-001/IP-P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2/7 Sarat Bose Road, 2nd Floor, Vasundhara Building, Near Hindustan Club, Kolkata, West Bengal ,700020 Email id: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Klass Insolvency Resolution Professionals Pvt. Ltd. 2/7 Sarat Bose Road, 2nd Floor, Vasundhara Building, Near Hindustan Club, Kolkata, West Bengal ,700020 Email id: cirp.pamimetals@gmail.com
11.	Last date for submission of claims	17/11/2021
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pami Metals Private Limited** on 03.11.2021.

The creditors of Pami Metals Private Limited, are hereby called upon to submit their claims with proof on or before 17.11.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.11.2021

Place: Kolkata



J. Lohia

JITENDRA LOHIA

Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P00170/2017-18/10339